

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.109- CP(IB)/58(AHM)2023  
ITEM No.110- IA/575(AHM)2024  
in  
CP(IB)/58(AHM)2023

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

IDBI Bank Limited

.....Applicant

Vs.

Kamlesh Nemichand Gupta

.....Respondent

**Order delivered on 03/05/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: Mr. Sunil Kumar, Adv.

For the Respondent/Gurantor

: Mr. Nipun Singhvi, Adv.

**ORDER**

**IA/575(AHM)2024**

This application has been filed for seeking substitution name of the applicant/FC From IDBI Bank Ltd. to ASREC India Ltd. As vide assignment agreement dated 12.03.2024 that debt has been assigned to the present applicant ASREC India Ltd. To which the counsel for the respondent/Gurantor has no objection.

Since, the application is formal in nature and is not opposed by the counsel for the Respondent. We hereby allow the substitution as sought by the applicant.

Hence, **IA/575(AHM)2024** disposed of accordingly.

**CP(IB)/58(AHM)2023**

Let amendment be carried out within 7 days in the main petition with the copy to the opposite counsel .

Learned counsel for the respondent/Gurantor seeks and granted two weeks time to file reply if any to the amended portion of the petition within 7 days with copy to the opposite counsel. Thereafter rejoinder if any.

Re-list CP(IB)/58/(AHM)2023 for further hearing on. 19.06.2024

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**